

SPP INSOLVENCY PROFESSIONALS LLP

(A REGISTERED INSOLVENCY PROFESSIONAL ENTITY & INSOLVENCY PROFESSIONAL)

IP REG NO : IBBI/IPE - 0143 / IPA -1/2022-23/50033

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SAKTHI GANESH TEXTILES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Sakthi Ganesh Textiles Private Limited
2.	Date of incorporation of corporate debtor	08 th March, 1996
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U17111TZ1996PTC007019
5.	Address of the registered office and principal office (if any) of the corporate debtor	C-3, 2nd Floor, 190-A, NGN Street, New Sidhapudur, Coimbatore - 641 044
6.	Date of closure of Insolvency Resolution Process	11 th June, 2025 [Liquidation ordered by Hon'ble NCLT on 12 th June, 2025]
7.	Liquidation commencement date of corporate debtor	12 th June, 2025 [Order received on 16 th June, 2025]
8.	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBBI/IPE-0143/IPA-1/2022-23/50033
9.	Address and e-mail of the liquidator, as registered with the Board	M/s. SPP Insolvency Professionals LLP., 2nd Floor, CODISSIA, G.D. Naidu Towers, Huzur Road, Coimbatore - 641 018
10.	Address and e-mail to be used for correspondence with the liquidator	Ph.no: +91-94888-10404 Mail to: sgtpl.cirp@gmail .com / ipeadmin@sppgroups.com
11.	Last date for submission of claims	16 th July, 2025



+91 94888 10404
+91 422 2319882



2nd Floor, CODISSIA G.D.Naidu towers,
Huzur Road Coimbatore, Tamil Nadu 641018.



www.sppgroups.com
ipeadmin@sppgroups.com

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **M/s Sakthi Ganesh Textiles Private Limited on 12th June, 2025 [Order received on 16th June, 2025]**

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2016.

The stakeholders of **M/s Sakthi Ganesh Textiles Private Limited** are hereby called upon to submit their claims with proof on or before **16th July, 2025** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date : 18.06.2025
Place : Coimbatore


CA S Prabhu
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
Liquidator of M/s. Sakthi Ganesh Textiles Private Limited
AFANo.: AA1/50033/02/300626/20056 valid upto 30.06.2026



School land encroached for temple use, tiny tots in peril

Anganwadi shifted to run-down old building of school near Avinashi

P SRINIVASAN @ Tiruppur

A part of a government school property at Velayuthampalaya village near Avinashi in Tiruppur district has been allegedly encroached upon for the last five years by influential people for use by a priest of a private Lord Muruga temple.

After unauthorised people claiming to be 'village representatives' walled off the two school buildings on government property, over 20 children studying in the anganwadi here are compelled to use a dilapidated old building on the premises, said villagers and activists.

They have requested the district administration to take appropriate steps to recover the school buildings encroached upon by vested interests.

The private Murugan temple at Velayuthampalayam village, which is on the suburbs of Avinashi taluk, is next to three school buildings: two primary blocks, one in good condition and the other unusable, and a new anganwadi structure built in 2009 and renovated in 2018.

It is alleged unauthorised 'village representatives' gave away the usable primary school block and the new anganwadi building for temple use. Furthermore, a perimeter wall has been erected connecting the two structures and preventing public access. The anganwadi children now have to use the dilapidated primary school building.

The primary school was merged with the village middle school in 2018. The latter operates out of another building located elsewhere. The anganwadi building and the building for classes 4 and 5, which are functioning near the temple, are under occupation.

When *TNIE* inspected the spot on Tuesday none of the villagers came forward to talk, apparently apprehensive to speak



Revenue records show the school property at Velayuthampalaya village near Avinashi is on government land | EXPRESS

out against the village representatives.

A social activist, who did not want to be named, said, "Classes from 1 to 3 were initially held in the dilapidated building. Classes 4 and 5 and the anganwadi functioned in the two fit buildings presently attached to the temple complex."

A few years ago unauthorised village representatives shifted the anganwadi to the di-

Appropriate action will be taken immediately to recover those educational buildings from encroachment

K Malarvizhi, project director of DRDA, Tiruppur

lapidated building and the two usable ones were converted to form the temple complex, the activist alleged. "One of those buildings is being used as the residence of the temple priest. This has been going on for a long time," he said.

K Malarvizhi, project director of the District Rural Development Agency (DRDA), told *TNIE*, "Appropriate action will be taken immediately to recover those educational buildings from encroachment. Anganwadi children will be provided with a building in good condition."

M Chandrasekar, Tahsildar of Avinashi, said, "Both the anganwadi building and the old school building, adjacent to the temple, are on government land. On Wednesday, I personally inspected the place. We verified the documents and found the land where the educational buildings are located belongs to the government. A few have occupied them for temple usage. Rural development officials may take appropriate action to recover buildings."

Avinashi Block Development Officer Vijayakumar said, "An investigation is underway in this regard. Action will be taken after it."

A Saraswathi, Monitoring Officer (Avinashi Taluk) of Integrated Child Development Services (ICDS), said, "About five years ago, some villagers demanded the anganwadi building for just two days, saying it was for use during the temple festival. Believing that, the then-anganwadi in-charge gave nod. They didn't hand over the building after that. They insisted us to use the old school building opposite the temple for the anganwadi."

"We need our own building back. We are going to meet the relevant officials on Thursday in this regard," she added.

Tomato prices pick up, farmers still feel the squeeze

EXPRESS NEWS SERVICE @ Dharmapuri

AFTER six months of poor pricing caused by a market glut, tomato prices have seemingly improved due to seasonal impacts. On Wednesday, the price reached about ₹15 per kg in the retail market and ₹20 per kg in the wholesale market. However, farmers said that increasing moisture has been affecting tomato cultivation.

Tomatoes are cultivated on about 13,000 acres annually

across Dharmapuri, district, with approximately 4,000 acres cultivated in June. But as the monsoon intensifies, farmers fear its impact and have stopped tomato cultivation, leading to price surge in Dharmapuri. Agriculture marketing officials stated, "The hike is a seasonal fluctuation caused by the monsoon."

Speaking to *TNIE*, P Ganesh, a tomato farmer from Palacode, said, "For the past six months,

wholesale prices have been between ₹5 and ₹7, of which ₹1 is collected for cleaning and packaging the produce. A few farmers have not been able to break even as they invest about ₹20,000 per acre, including labour charges. Even with the price hike, the situation is not favourable to farmers, but low production has caused the price hike." S Velu, a trader from Palacode, said, "Usually, in the private tomato markets, we get



about 12,000 tonnes in the summer during the glut. But this year, we hardly got about 3,500 tonnes of tomatoes. Farmers are abandoning tomato cultivation because of unfavourable circumstances. Even traders are feeling the crunch and it is not profitable to sell for a profit of ₹1 or ₹2, as we will incur more losses. Even now, when prices are high, there is little profit to be made. So the amount of trade conducted in the private wholesale market has also reduced."

'Shut down or relocate Tasmac outlet'

EXPRESS NEWS SERVICE @ Tiruppur

THE city police arrested 55 people, including 30 women, who were staging a road blockade against a newly opened Tasmac outlet near a residential area in Tiruppur.

Sources said, the new Tasmac outlet was opened last week at SR Nagar in Tiruppur. More than 80 people from the area gathered in front of the outlet on Wednesday morning, demanding that the outlet be closed or relocated.

The protestors said, "This outlet is located very close to our residential area, where there is a women's college, and schools nearby. As the outlet is here, some people may drink liquor on the road. This may create an unsafe environment for working women and school and college students. Hence,



The Tiruppur city police arrested about 55 people for road blockade against a newly opened TASMAC outlet near a residential area in SR Nagar | EXPRESS

this outlet should be closed or relocated." Subsequently, they sat along the SR Nagar main road and protested. Upon information, the central station police conducted talks with the protestors. The public who bowed to the police with their hands demanded that the outlet be relocated. The police promised to take appropriate action by talking to relevant depart-

ment officials. However, the public refused to abandon the protest, demanding immediate action. So the police formally arrested about 55 people, including 30 women, involved in the blockade. Traffic on the road was disrupted for a while. "Public arrested for road blockade were released on Wednesday evening," the Central police said.

EXPRESS READ

B'luru Cant train diversion

Coimbatore: The Railways will divert the Bengaluru Cantonment-Coimbatore Junction and the Coimbatore Jn-Bengaluru Cantonment Vande Bharat Express trains (No.20641 and 20642, respectively) via Krishnarajapuram, Bangarapet and Tirupattur stations on July 6 in view of the hoisting of the RCC box segments for a railway bridge at Maranayakanahalli railway yard, near Hosur station. Both the trains will skip Hosur and Dharmapuri stations on that day, states a press release. ENS

TNAU counselling for UG courses

Coimbatore: Tamil Nadu Agricultural University (TNAU) in Coimbatore will begin admission counselling for undergraduate courses at TNAU and the Faculty of Agriculture, Annamalai University (AU) from June 24. A top officer from TNAU told *TNIE* that the TNAU received 28,536 online applications. "The applications will be considered for counselling to fill 6,921 UG seats at constituent and affiliated colleges under TNAU and 360 seats at AU during the 2025-26 academic year," he said. ENS

Dentist booked for harassment

Tiruppur: The city police are on the lookout for a 40-year-old dentist for allegedly sexually harassing a 25-year-old female patient in Tiruppur. Police said the victim was working at a private company in Bengaluru and had come to Tiruppur on leave two days ago. She went to a private dental hospital in Kumar Nagar on Avinashi Road for treatment on Saturday. Dentist Stephen (40) of Kumar Nagar allegedly sexually harassed her while treating her. The victim then went home and informed her parents about the incident. ENS

Tribal woman killed as tree falls on house

EXPRESS NEWS SERVICE @ Nilgiris



Collector Lakshmi Bhavya Tanneeru handing over to Kumar an order for ₹4 lakh compensation from the revenue and disaster management department and ₹1 lakh from the forest department.

A 52-year-old tribal woman was killed after a tree fell over her house at Sembukkarai tribal settlement, near Coonoor, on Wednesday afternoon.

The deceased was K Mallika, wife of Kumar. Police said the tree fell when Mallika was cooking lunch. Luckily, others in house escaped without any injury. Mallika was taken to the Coonoor government hospital, where a postmortem was performed, and the body was handed over to her husband, Kumar.

"She had severe injuries to her head and back, leading to her death," police said.

Nilgiris District Collector Lakshmi Bhavya Tanneeru handed over to Kumar an order for ₹4 lakh compensation from the revenue and disaster management department and ₹1 lakh from the forest department.

NAME CHANGE

I, **R. KRISHNAN**, residing at No. 585 E, Old Bank Road, Lakshmi Nagar, Mettunarasuvampalayam, Vasavi College Post, Erode Taluk, Erode District - 638 316, shall henceforth be known as **N.R.KRISHNAN**. **R. KRISHNAN** 16.06.2025, Lakshmi Nagar.

NAME CHANGE

I, **B.L.DHARMARAJ**, S/o, B.K. Lingam, serving in Indian Army as a HAVILDAR RANK in Army Service No. 10167243K. In my Defence Records, I have given my mother's name as **RUKHU**. In my mother's Aadhaar Card, her name was mentioned as **RUKHU**. I hereby confirm that my mother's original name is **RUKHU**.

SOUTHERN RAILWAY

(CONSTRUCTION ORGANISATION)

Ernakulam Junction

TENDER NOTICE NO.DCE-II-CN-

ERS-OT-03- 2025 DATED: 17.06.2025

Name of the work: Doubling of track between Ernakulam & Kumbalam-Modification of Officers Rest House at Ernakulam Junction and drainage works near the rest house area etc.

Tender Value: ₹ 79.21 lakhs.

Completion Period: 09 months.

Date of Opening: 09.07.2025 @ 15.00 hrs.

Complete details & tender document will be available at <https://www.ireps.gov.in>

Dy. Chief Engineer / JI (Construction) Ernakulam Jn.

FORM B - PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. SAKTHI GANESH TEXTILES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of corporate debtor	M/s.Sakthi Ganesh Textiles Private Limited
2 Date of incorporation of corporate debtor	08th March, 1996
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Coimbatore
4 Corporate Identity Number/Limited Liability Identification Number of corporate debtor	U17111721996PTC007019
5 Address of the registered office and principal office (if any) of corporate debtor	C-3, 2nd Floor, 190-A, NGN Street, New Sidhapudur, Coimbatore - 641 044
6 Date of closure of insolvency resolution process	11th June, 2025 [Liquidation ordered by Hon'ble NCLT on 12th June, 2025]
7 Liquidation commencement date of corporate debtor	12th June, 2025 [Order received on 16th June, 2025]
8 Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.No.IBBI/IPE-0143/IPA-1/2022-23/50033 M/s. SPP Insolvency Professionals LLP, 2nd Floor, CODISSIA, G.D. Naidu Towers, Huzur Road, Coimbatore - 641 018 Ph.No: +91-94888-10404 Mail to: sgpl.cirp@gmail.com / ipedadmin@sppgroups.com
9 Address and e-mail of the liquidator, as registered with the Board	
10 Address and e-mail to be used for correspondence with the liquidator	
11 Last date for submission of claims	16th July, 2025
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the M/s.Sakthi Ganesh Textiles Private Limited on 12th June, 2025 [Order received on 16th June, 2025]	
Note : Applicable forms can be downloaded from the following portal : www.ibbi.gov.in -> Quick Links -> Downloads -> Forms under IBBI (Liquidation Process) Regulations, 2016.	
The stakeholders of M/s. Sakthi Ganesh Textiles Private Limited are hereby called upon to submit their claims with proof on or before 16th July, 2025 to the liquidator at the address mentioned against item No.10.	
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.	
Submission of false or misleading proof of claims shall attract penalties.	
[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]	
CA S Prabhu Designated Partner and Authorized Signatory M/s. SPP Insolvency Professionals LLP [IPE] acting as Liquidator of M/s.Sakthi Ganesh Textiles Private Limited	
Date : 18.06.2025	
Place : Coimbatore	AFANo.: AA1/50033/02/300626/20056 valid upto 30.06.2026

CITY UNION BANK LIMITED Credit Recovery and Management Department Administrative Office, No. 24-B, Gandhi Nagar, Kumbakonam - 612 001. E-mail id: cmdd@cityunionbank.in , Phone : 0435 - 2432322 Fax: 0435-2431746	
RE-TENDER-CUM-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002	
The following properties mortgaged to City Union Bank Limited will be sold in Tender cum Public Auction by the Authorised Officer of the Bank, under Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002, under the SARFAESI Act, 2002, for recovery of a sum of Rs.23,05,724/- (Rupees Twenty Three Lakh Five Thousand Seven Hundred and Twenty Four Only) as on 16.06.2025 together with further interest to be charged from 17.06.2025 onwards, other expenses and any other dues to the bank by the borrowers/guarantors No.1.Mr.P.Parameswaran, S/o.K.Palanisamy, West Street, Paramasivam Palayam, Pallapalayam Post, Palladam Taluk, Mangalam - 641663. Also at, Mr.P.Parameswaran, S/o.K.Palanisamy, at No.8/330 A-3, Anappankadu Sular, Rajivnagar Semmandampalayam Pallapalayam Post, Tirupur - 641663. No.2.Mr.K.Palanisamy S/o.Karuppusamy, West Street, Paramasivampalayam, Pallapalayam Post, Mangalam - 641663. Also at, Mr.K.Palanisamy, S/o.Karuppusamy, No:24, Perumal Kovil Street, Paramasivam Palayam, Tirupur - 641663 Also at, Mr.K.Palanisamy, S/o.Karuppusamy, at No.8/330 A-3, Anappankadu Sular, Rajivnagar Semmandampalayam Pallapalayam Post, Tirupur - 641663. No.3.Mrs.Palaniammal, W/o.K.Palanisamy, West Street, Paramasivam Palayam, Pallapalayam Post, Palladam Taluk, Mangalam - 641663. Also at, Mrs.Palaniammal, W/o.K.Palanisamy, at No.8/330 A-3, Anappankadu Sular, Rajivnagar Semmandampalayam, Pallapalayam Post, Tirupur - 641663. Also at, Mrs.Palaniammal, W/o.K.Palanisamy, No:24, Perumal Kovil Street Paramasivam Palayam, Tirupur - 641663.	
SCHEDULE OF PROPERTY Immovable Property Mortgaged to our Bank Property Owned By Mr.K.Palanisamy	
In Coimbatore Registration District, Sular Sub Registration District, Palladam Taluk, Samalapuram Village, S.F.No.502/4, in this Ac1.29, Now Sub division S.F.No.502/4A, in this Ac.0.22 1/2 in Western Part of Land Bounded as follows: North of - Land Belonged to Saravanan, East of - Land Belonged to Ponnagounder and others, South of - Land Belonged to Cinniya Gounder, West of - Land Belonged to Palaniammal and 22 Feet Wide East West Road. Within this Northern Side East West -38 Feet, Southern Side East West -36 3/4 Feet, Both Side South North -115 1/2 Feet. Thus totally 4,317 Sq.ft or 401.059 Sq.meter of land and further path way rights in north south Road on the Southern Side of the Palaniammal land and above Land with 22 Feet Wide and 51 1/4 Feet Length measuring 1,128 Sq.ft in this Common half 564 Sq.ft. Thus Measuring 4,881 Sq.ft of Land Further rights to Walk and Ply Vehicle in the above said 22 Feet Road (Detail Description as per document No:11468/2007).	
Reserve Price : Rs.25.00,000/- (Rupees Twenty Five Lakh Only)	
RE-AUCTION DETAILS	
Date of Re-Tender-Cum-Auction Sale	Venue
11.07.2025	City Union Bank Limited, Mangalam Branch, S.F.No.345/13, Palladam to Avinashi Main Road, Mangalam, Tirupur - 641663. Telephone No: 0421-2345544, Mobile No: 7397373514
Terms and Conditions of Re-Tender-cum-Auction Sale:	
(1) The intending bidders should be present in person for the auction and participate personally and give a declaration in writing to the effect that he/she is bidding for himself/ herself. (2) The intending bidders may obtain the Tender Forms from The Manager, City Union Bank Ltd., Mangalam Branch, S.F.No.345/13, Palladam to Avinashi Main Road, Mangalam, Tirupur - 641663. (3) The intending bidders should submit their bids only in the Tender Form prescribed in sealed envelopes addressed to The Authorised Officer, City Union Bank Ltd., together with a Pay Order / Demand Draft for an EMD of 10% of the Reserve Price, drawn in favour of 'City Union Bank Ltd.', on or before 12.00 Noon on the date of Re-Tender-cum-Auction Sale hereby notified. (4) For inspection of the property and other particulars, the intending purchaser may contact Telephone No: 0421-2345544, Cell No: 7397373514. (5) The properties are sold on "As-is where-is", "As-is what-is" and "Whatever there is" basis. (6) The sealed tenders will be opened in the presence of the intending bidders at 01.00 PM on the date of Re-Tender-cum-Auction Sale hereby notified. Though in general the sale will be by way of closed tenders, the Authorised Officer may, at his sole discretion, conduct an Open Auction among the interested bidders who desire to quote a bid higher than the one received in the closed tender process, and in such an event, the sale shall be conferred on the person making highest bid. The sale, however, is subject to confirmation of City Union Bank Limited. (7) The successful bidder shall have to pay 25% (inclusive of EMD paid) of the sale amount immediately on completion of sale and the balance amount of 75% within 15 days from the date of confirmation of sale, failing which the initial deposit of 25% shall be forfeited. (8) The Sale Certificate will be issued by the Authorised Officer in favour of the successful purchaser only after receipt of the entire sale consideration within the time limit stipulated herein. (9) The successful purchaser shall bear the charges/fees payable for conveyance, such as stamp duty, registration fee etc., as applicable under law. (10) The successful bidder should pay the statutory dues (lawful house tax, electricity charges and other) TDS GST if any, due to Government, Government undertaking and local bodies. (11) The Authorised Officer shall have all the powers to accept or reject the bids or postpone or cancel the sale without assigning any reason whatsoever.	
Place: Kumbakonam, Date: 18.06.2025 Authorised Officer	
Regd. Office : 149, T.S.R. (Big) Street, Kumbakonam, Thanjavur District, Tamilnadu - 612001. CIN - L65110TN1904PL001287, Telephone No. 0435 - 2402222, Fax : 0435 - 2431746, Website : www.cityunionbank.com	

The Karur Vysya Bank Ltd Asset Recovery Branch R.S.No.170/9, Uthakundi Village, Near Mattuthavani Bus Stand Madurai-625107. Ph:0452-2587113, 2587112 Email: kvb11859@kvbmail.com	
NOTICE FOR SALE OF IMMOVABLE PROPERTIES	
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd., Erode Main Branch the Symbolic possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Erode Main Branch Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 09.07.2025, between 3.00 P.M to 4.00 P.M for Rs.48,21,222.31 (Rupees Forty-Eight Lakhs Twenty-One Thousand Two Hundred and Twenty-Two and Thirty One Paise Only) 1. A/c. No.1129.233.570 : Rs.17,64,209.69 plus interest to run from 01.06.2025, 2. A/c.No.1129.808.750 : Rs.30,57,012.62 plus interest to run from 06.06.2025, Total - Rs. 48,21,222.31 with interest and expenses thereon from the Borrower/Guarantor as detailed below 1) M/s. Marudhi Industries (Borrower) No.14/1B, Omalar Road, Chettichavadi Post, Vellakalipatti, Omalar Taluk, Salem - 636012. 2) Mr. E P Sathish Kumar (Partner/Title Holder) , S/o S M Palanisamy, Iswariya Avenue, Balaji Garden road, Thindal(Kil), Erode 638012. 3) Mrs.K.C.Chellammal (Partner/ Guarantor) , W/o. S M Palanisamy, Door No 4-3-27 B, Thiruchengode Main road, Near Parvathi Bai Thirumanamandapam, Sankari, Sankari durg, Salem - 637 301.	
Whereas the undersigned has decided to put up for E-auction of the immovable properties offered are invited by way of E-Tender for purchase of the following assets on "AS IS WHERE IS", "AS IS WHAT IS", AND "WHATEVER THERE IS" basis.	
DESCRIPTION OF THE IMMOVABLE PROPERTIES	
Erode District, Erode Registration District, Erode Sub-Registration District, Erode taluk, Before Village 76 Thindal, Now At 33 Thindal Village, Old SF No 55 And RS No 18/3B, Block B, Third Floor, Sree Kumaran Towers With The Total Extent 7105 Sq Ft With 444 Sq Ft, In This Common Undivided Share Of Land Right With Built Up Area 1475 Sq Ft. Schedule – A-1 - All the piece and parcel of the Site No.6 (part) extent 7105 sq ft with apartment building covered by (76) 33, Thindal Village, New R.S.F.No:18/3 B, Erode Taluk, Erode District. East – West on the north side 99', East – West on the south side 10', North – South on the west side 70', North – South on the east side 70'. South of Site No.5, North of part of the Site No.6, East of R.S.No.18/3A, West of 30' panchayat road, And situated within the registration sub – district of erode and registration district of erode. Schedule – B-1 - 444 SQ.Ft. undivided share in the "A-1" SCHEDULE LAND. Schedule – C-1 - Flat bearing No.B13 in Sree Kumaran Towers, Block – B, Third Floor having a super built up area 1475 sq ft that includes common built up area like staircase including landing, headroom, overhead tank and other common area. Schedule – D-1 - All that the covered car parking space for the parking of one medium sized motor car in the still of the building.	
Reserve Price – Rs.52,00,000/- (Rupees Fifty Two Lakhs Only)	
EMD (10% of Reserve Price) : Rs.5,20,000/- (Rupees Five Lakhs Twenty Thousand Only)	
Bid Amount Incremental : Rs.50,000/- (Rupees Fifty Thousand only)	
Known Encumbrance: To the best of knowledge and information of the Authorised Officer, There is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims/rights/dues/affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The Properties are being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues.	
Inspection of the Asset	All working Days – From 19.06.2025 to 08.07.2025 between 11.00 am to 5.00 pm
Last date and time for submitting online Tender & Application Forms	Date : 08.07.2025 Time : 5.00 pm
Date and Time of E-Auction	The E-Auction will take place through portal https://bankauctions.in (Web address of e-auction provider) on 09.07.2025 between 3.00 pm to 4.00 pm with unlimited extensions of 5 minutes each till sale is concluded
Nodal Bank account Name	The Karur Vysya Bank Ltd, Central office in favour of A/c. M/s Marvel Industries Account No: 1101351000009073, IFSC Code: KVB10001101.
Contact Person & Phone No	ARB Chief Manager- 95855 95881 Recovery Officer-90039 77444 Branch-Manager- 98432 84838 Sales Team Head – 9047012170 Sales Recovery Officer - 8925982893 E Mail: arbmadurai@kvbmail.com
For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/ Secured Creditor's website i.e. www.kvb.co.in/Property Under Auction also at the web portal https://bankauctions.in/ of the service provider, M/s 4 Closure	
Statutory 15 days' Notice under Rule 9(1) of the SARFAESI Act, 2002 The borrower/s and guarantor/s are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.	
Date : 17.06.2025 Authorised Officer/Chief Manager, Place : Madurai The Karur Vysya Bank Ltd	